

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 3
(IB)-243(PB)/2023

IN THE MATTER OF:

State Bank of India

.... Petitioner

Vs

Bareilly Highways Project Limited

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.07.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR

HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant/ Financial Creditor : Mr. P. Nagesh, Sr. Adv., Mr. Siddharth Sangal, Mr. Chirag Sharma, Mr. Akshay Sharma, Advs.

For the Corporate Debtor : Mr. Sunil Fernandes, Sr. Adv., Mr. Apoorv Agarwal, Ms. Divya Verma, Mr. Rajshree, Mr. Manav Goyal, Advs.

ORDER

Ld. Counsels for the parties appeared.

Last opportunity is given to the Corporate Debtor to resolve the issue with the Financial Creditor, if not, the matter will be taken up for hearing.

At request and with consent of the parties, list the matter for a physical hearing on **16.07.2024**.

-sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-sd-

(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)